

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.73/2001.

Wednesday this the 23rd day of October 2002.

CORAM:

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER
HON'BLE MR.K.V.SACHIDANANDAN, JUDICIAL MEMBER

S.Govindaswamy,
S/o Sreeranga Gounder,
Retired Mail Driver, Southern Railway,
C/o Crew Control Centre, Erode,
residing at:Railway Quarters No.113-F,
Railway Colony, Erode. Applicant

(By Advocate Shri T.C.Govindaswamy)

vs.

1. Union of India represented by the General Manager, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
 2. The Chief Personnel Officer, Southern Railway, Headquarters Office, Park Town P.O., Madras-3.
 3. The Divisional Personnel Officer, Southern Railway, Palghat Division, Palghat. Respondents

(By Advocate Smt. Sumathi Dandapani)

The application having been heard on 23rd October, 2002, the Tribunal on the same day delivered the following:

ORDER

HON'BLE MR.T.N.T.NAYAR, ADMINISTRATIVE MEMBER

When the matter came up for hearing it was pointed out by Ms.Girija learned counsel, representing Mrs.Sumathi Dandapani counsel for the respondents, that the applicant in this case had already agitated the matter along with eight others in O.A. 61/91 which is filed as Annexure A-3 in this O.A. and that therefore, the applicant cannot re-agitate this issue by the present O.A.

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2. On going through the records Shri TC Govindaswamy, who is convinced that this applicant has been a party to the earlier O.A. submits that the present O.A. is not pressed.

3. We have verified the records and are satisfied that the applicant was one of the nine (9) applicants in O.A.61/91, which turned on identical matter and that the present O.A. is not maintainable in law.

4. Accordingly, O.A. is dismissed as not pressed.

Dated the 23rd October, 2002.


K.V.SACHIDANANDAN
JUDICIAL MEMBER


T.N.T.NAYAR
ADMINISTRATIVE MEMBER

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